[Shri Krishna Chandra Halder]
STEEL MINISTERS DIRECTIVES
NOT IMPLEMENTED."

I have received this telegram from Dilip Mazumdar, President UCWC. HSEW, Durgapur. Unless the Government takes immediate action to reemploy all those victimised contractor workers, more starvation deaths will take place. I wish to request the Minister for Steel to make a statement thereon, to take back all the retrenched contractor workers immediately.

13.45 hrs.

RE. DELHI DRAMATIC PERFOR-MANCES BILL

श्री मधु लिमये (बांका) : ाध्यक्ष जी, श्रापको याद होगा कि विगत मकार को जब प्राइवेट देंस्वर्स बिल का सवाल श्राया तो मैंने ग्राप से प्रार्थना की थी रिश्राप शिक्षा मती महोदय से पता लगाइय वि मेरा जो ड्रामैटिक परफीरमेसेज बिल था जिसके मार्फत म एटरटेनमेट टैक्स का श्रीर श्री-सेमरिशप श्राप्त 'लेज को खार करना चाहना था, उसकी राष्ट्रपति यं। गर्मति श्र वश्यक थी क्यांक सविधान के क्रुच्छेद 117 में वहा गया है. . .

MR. DEPUTY-SPEAKER: What do you want to be done?

श्री मधु लिमये: ग्राप ने ग्राये दिया था कि मही महोदय यहा आपे श्री के कर खुलासः करे, क्योंकि यह दूसरी बार हुग्नः था। इतने दिनों के बाद भी मही जी रूप के सामने नहीं ग्राये। यह न केवल रूपन का ग्रापमान किया है बल्कि चयर का भी ग्रापमान उन्होंने किया है। कल हमारा सन्न समाप्त होने वाला है।

SHRI S. M. BANERJEE (Kanpur): May I invite your kind attention to your observation? You had directed the hon. Minister of Education to make a statement. The difficulty is that, in this particular case. I am told—I may be wrong; I wish I am wrong—that some artistes are influencing the Education Minister to see that the Bill is not brought....

MR. DEPUTY-SPEAKER: That is extraneous to this point.

SHRI MADHU LIMAYE: They are not worthy artistes. One of them is a Member of Parliament. My Bill will liberate all artistes.

SHRI S. M. BANERJEE: It is because of this that I request you to ask the Education Minister to make a statement.

MR. DEPUTY-SPEAKER: Now, may I crave the indulgence of the Minister of Parliamentary Affairs? This matter is a little serious.

I think it was last Friday, when something happened in the House relating to the Minister of Education, that I had directed the Minister for Education to come before the House with an explanation as to how this has happened for the second time. And, on Monday, Mr. Madhu Limaye raised the question again

Even today this explanation has not come. May I request you to convey to the Minister for Education that he should not attract rule 227 to himself—I repeat, rule 227.

Now, shall we go on....

SHRI MADHU LIMAYE: I would like to read iut the rule, Sir.

MR DEPUTY-SPEAKER: Why should I?

SHRI MADHU LIMAYE: Or, shall I read it out?

MR. DEPUTY-SPEAKER: No. 1 have already mentioned it.

श्री मधु लिसये: इनको समझना चाहिए सीरियम वार्रोनग है। यह मामला प्रिवलेज कमेटी के सामने जायगा। इनकी नींद धभी तक खुली नहीं है।

233 Re. Delhi Dramatic AGRAHAYANA 28, 1896 (SAKA) Motion re. Sugar 234 Performances Bill Industry Enq. Com. Report

PROF. MADHU DANDAVATE (Rajapur): Permit me. Sir, to read out one observation which you made:

"I think it is right and proper that he should come forward with a statement in the House because it has happened for the second time and explain why this has happened for the second time. This House should not be taken for granted. At least, as long as I am in the Chair, I will not permit to my knowledge this House being taken for granted in this way."

Then, Mr. Banerjee has rightly comnented:

"When you are not in the Chair, we shall occupy the Chair and maintain the decorum."

MR. DEPUTY-SPEAKER: We have only one day, tomorrow He has to make it tomorrow.

SHRI S. M. BANERJEE: You :r' aware, Sir, that tomorrow the i '. Sabha is scheduled to adjourn sine he 1 would request through you the Minister of Parliamentary Affairs to convey to the Minister of Railways that he should make a statement tomorrow telling us how many employees are still to be reinstated, how many cases have been withdrawn, how many cases are still pending and 30 on. This is necessary so that those people who are in the streets know whether the assurance given by the Railway Minister is going to be fulfilled or not. I would request you Sir, to direct the Railway Minister to make a statement.

MR. DEPUTY-SPEAKER: The Minister of Parliamentary Affairs will convey. He has heard you.

SHRI S. M. BANERJEE: Please convey to the Railway Minister that he should make a statement to-morrow.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. BAGHU RAM- AIAH): I have heard you with all earnestness. You have asked me to convey to the Railway Minister. I will do it.

SHRI S. M. BANERJEE: You use your power to persuasion as you do with us and see that the Railway Minister makes a statement tomorrow.

13 50 hrs.

MOTION RE:

SUGAR INDUSTRY ENQUIRY COMMISSION REPORT.

MR. DEPUTY-SPEAKER: Now, we take up the motion of Shri Madhu Dandavate.

PROF. MADHU DANDAVATE (Rajapur): I move:

"That the this House do consider the Report (1974) of the Sugar Industry Enquiry Commission—Volumes I and II, laid on the Table of the House on the 26th August, 1974."

Before I offer my observations on the contents of these reports. I would like the House to recall the background and the manner in which the Sugar Industry Enquiry Commission's reports were laid on the Table of the House.

The Bhargava Commission has submitted its report concerning the nationalisation of the sugar industry on 15th May, 1973. According to Section 4(3) of the Commissions of Inquiry Act, 1952, it is obligatory on the Government that whenever reports by Commisscions of Inquiry are submit-ted to the Government, within six months of the submission of the reports to the Government, they should be laid on the Table of the House along with the memorandum of action taken on those reports. For fifteen long months this House waited for the Government and the Minister for Agriculture to lay these reports on the Table of the House, but, unfortunately, for long 15 months these reports were not at all placed or the